

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

Date of Decision: 05/09/2018

Misc. Application No.284 of 2018  
And  
Appeal No.346 of 2018

RCL Foods Limited  
Regd. Office: Old No.28,  
New No.16, Ranganathan Avenue,  
Kilpauk,  
Chennai – 600 010.

... Appellant

Versus

BSE Limited  
Phiroze Jeejeebhoy Towers,  
Dalal Street,  
Mumbai – 400 001.

... Respondent

Mr. Ramesh Mishra, FCS a/w Mr. Loknath Mishra, Advocate for the Appellant.

Mr. Tomu Francis, Advocate i/b ELP for the Respondent.

**CORAM** : Dr. C.K.G. Nair, Member

**Per** : Dr. C.K.G. Nair, Member (Oral)

**Misc. Application No. 284 of 2018 in Appeal No.346 of 2018:**

1. By this Misc. Application, Appellant seeks condonation of 36 days delay in filing the Appeal. For the reasons stated in the Misc. Application, delay is condoned. Misc. Application is disposed of accordingly.

**Appeal No.346 of 2018:**

2. After hearing the matter for some time, Counsel for the appellant, on instruction, submits that all payments due to BSE Ltd. and other pending compliances which led to delisting the appellant-company RCL Foods Limited, will be complied with within 15 days from receiving the consolidated list of non-compliances from BSE Ltd. If the appellant does comply, then BSE shall give an opportunity of personal hearing to the appellant and pass a final order in accordance with law.

3. Appeal is disposed of on above terms with no order as to costs.

Sd/-  
Dr. C.K.G. Nair  
Member

05/09/2018  
prepared & compared by-dg